

SHRI S. N. MAZUMDAR: Is it not necessary therefore that they should have the requisite information about this?

SHRI B. N. DATAR: Whenever information is necessary, it is called for. Primarily this information would be available in the State Legislatures.

SHRI S. N. MAZUMDAR: But the Members of Parliament are interested.

SHRI S. MAHANTY: Since the Government of India are going to make a grant under article 340 to this Tribal Research Bureau that has been set up by the Government of Orissa, may I know if Government is aware that this Tribal Research Bureau consists of members who are quite ignorant of anthropology?

SHRI B. N. DATAR: We have no information. We are quite confident that the persons who would compose this Committee would be competent persons.

SHRI S. MAHANTY: Will Government please take this information from me and enquire and satisfy themselves as to the competency of some of the members who form the Tribal Research Bureau?

DR. K. N. KATJU: I shall send for the names of the members of this Committee and I shall lay the names on the Table of the House.

SHRI H. N. KUNZRU: He should submit the list with their qualifications.

DR. K. N. KATJU: Of course. They must be M.As and LL.Bs.

SHRI S. MAHANTY: I did not hear.

MR. CHAIRMAN: He said he would place the information about the names and their qualifications, academic and otherwise

SHRI S. MAHANTY: May I know if the Chief Ministership of a State

give a doctorate degree in anthropology?

MR. CHAIRMAN: Order, order.

*88 & *89. [The questioner, (Shri V. K. Dhage) was absent.]

FOREIGN CAPITAL WITHDRAWN AND INVESTED IN INDIA

*90. SHRI T. R. DEOGIRIKAR: Will the Minister for FINANCE be pleased to state:

(a) the names of the industries from which foreign capital was withdrawn after 15th August 1947; and

(b) the names of the industries in which foreign capital has been invested since 15th August 1947?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) and (b). Two statements are placed on the Table of the House. [See Appendix V, Annexure No. 16.]

SHRI T. R. DEOGIRIKAR: May I know the total quantity of foreign capital invested at present in this country?

SHRI A. C. GUHA: That is a very difficult question. I have no figures with me now

SHRI T. R. DEOGIRIKAR: May I know the amount of foreign capital withdrawn after 15th August 1947 and the amount of foreign capital invested after 15th August 1947?

SHRI A. C. GUHA: The two statements give that figure. The foreign capital withdrawn from the industries as put in the question is Rs. 1.584 lakhs and the foreign capital invested in India is Rs. 8.25 lakhs. Besides, there are some other items in respect of which foreign capital has been withdrawn, and the total amount of foreign capital withdrawn during this period is Rs. 58.27 lakhs

SHRI M. VALIULLA: Does it show which are the countries that have withdrawn the capital?

SHRI A. C. GUHA: The statement does not show that. If the hon. Member wants, I can give that.

SHRI B. C. GHOSE: With reference to the first statement where foreign capital has been withdrawn from this country, can the hon. Minister tell us if Government had any say in the amounts at which foreign concerns here were sold—whether the prices were higher or not?

SHRI A. C. GUHA: I think the hon. Member knows that during the post-war years most of the shares had appreciated considerably and sometimes the shares were sold at 200 or 300 per cent. of their face value.

SHRI B. C. GHOSE: Did Government take any action in the matter so that no more money would be sent out of this country than could be justified by the real price of the concerns that were sold?

SHRI A. C. GUHA: In a very recent case in Calcutta this question had come up before the Government and Government is considering what steps can be taken.

SHRI L. H. DOSHI: Will the hon. Minister state whether the process of investment of foreign capital in this country is on the increase or on the decrease?

SHRI A. C. GUHA: I have stated that during this period only Rs. 324 lakhs have been invested. I cannot see with what figure I am to compare this.

SHRI B. C. GHOSE: Do Government realize that on account of—if I may say so—their carelessness, much money has been sent out of this country than should have been allowed to?

With reference to the second statement, would the hon. Minister assure us that Government have not allowed any import of foreign capital in this country in industries and trades where Indian capital was sufficient for the purpose?

SHRI A. C. GUHA: I can give only this much assurance that Government is fully aware of this question and as far as the present legal position permits, the Government would take every step so that no inflated price of shares may be taken out of India.

SHRI B. C. GHOSE: That was not the question I asked.

MR. CHAIRMAN: Safeguard the interest of Indian industries.

SHRI B. C. GHOSE: It was in regard to the second statement that I wanted an assurance that no amounts have been permitted to be imported into this country in any industries or activities where Indian capital is sufficient and protected?

SHRI A. C. GUHA: I can only refer him to the foreign capital investment policy of the Government of 1949. I think sufficient care has been taken and will be taken so that this foreign investment may not come in competition with established Indian industries.

SHRI B. C. GHOSE: Will the hon. Minister please give me a break-up or at least name the industries—electrical goods and soaps and toilet items—where foreign capital has been allowed to come into this country?

SHRI A. C. GUHA: I think the second statement gives the figures as to the industries where foreign capital has been invested.

SHRI B. C. GHOSE: It gives electrical goods—that is a general term. What are the specific industries under electrical goods in which foreign capital was allowed?

SHRI A. C. GUHA: If the hon. Member asks for names of specific concerns....

SHRI B. C. GHOSE: I don't want the names of specific concerns, but whether it is electrical lamp industry, etc

SHRI A. C. GUHA: I have not got the break-up on that basis at present.

SHRI S. N. MAZUMDAR: Are Government aware of the various complaints which have been made from time to time by representatives of the Indian Chambers of Commerce that foreign capital has been allowed to be invested in protected industries in a manner detrimental to our indigenous industries?

SHRI A. C. GUHA: I am really amused to learn that the hon. Member has started taking all the contentions of the Indian industries at their face value.

SHRI S. N. MAZUMDAR: I am asking for information from the hon. Minister.

SHRI KISHEN CHAND: Is he aware of the fact that the soap manufacturers have pointed out that 80 per cent. of their production capacity is idle because of competition by big foreign firms in India?

SHRI A. C. GUHA: I have not got the figures with me but from my personal knowledge I can say that the foreign soap manufacturer has been in India long before this period mentioned here. It is not a new investment that the hon. Member might have referred to.

SHRI B. C. GHOSE: Is the hon. Minister aware that Government are giving or propose to give permission to reorganize their equipment, which will mean additional capacity?

SHRI A. C. GUHA: This question had better be directed to the Industry Ministry.

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SHRI B. C. GHOSE: Will the hon. Minister be pleased to state if Government are satisfied that there was necessity for importing foreign capital for trading also and not for industries only.

SHRI A. C. GUHA: I think that is a matter of policy and I can only refer to the foreign capital policy of the Government of India.

DEMONSTRATION BY THE WORKERS OF THE ORDNANCE FACTORY AT KHAMARIA IN JUBBULPORE

*88. SHRI V. K. DHAGE: Will the Minister for DEFENCE be pleased to state:

(a) whether any demonstration by the workers of the Khamaria Ordnance Factory at Jubbulpore took place on the 23rd July 1953 in protest against the suspicious death of a woman labourer who was pregnant;

(b) whether the workers complained against the resident medical officer of the dispensary about his lack of care for the woman labourer;

(c) whether it is a fact that subsequent to this demonstration, 75 workers of the factory were arrested and manhandled;

(d) what assurances were given by the superintendent of the factory to the workers; and

(e) whether Government propose to institute an enquiry into the affair?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) Yes. The incident occurred on the 22nd of July 1953. It was more than a demonstration and developed into a riot.

(b) There was a general complaint against the medical staff of the factory hospital and not particularly against the resident medical officer.